

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-521
IB-882/ND/2020
IA/6710/2023

IN THE MATTER OF:

M/s Ahluwalia Contracts (India) Ltd.

.....Applicant

Vs.

Logix Infratech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 05.02.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent : Mr. Nitish Kant Sharma, Adv. in IA/6710/2023
For the RP : Mr. GP Madaan, Mr. Aishwarya Adlakha, Adv.

ORDER

IA/6710/2023:-

Ld. Counsel on behalf of the Resolution Professional is present through VC. Ld. Counsel on behalf of the Respondent is present and undertakes to file vakalatnama. Let the copy of the application be served on the Respondent. Respondent is directed to file reply within two weeks and one week time thereafter for rejoinder. List this matter on **08.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)